

FOURTH GENERATION INFORMATION SYSTEMS LIMITED
L72200TG1998PLC029999
Flat no: 301, SAAI PRIYA apart, H.No:6-3-663/7/6/301, Jaffer Ali Bagh, Somajiguda, Hyderabad - 82.

STATEMENT OF UN-AUDITED RESULTS FOR THE QUARTER ENDED AND SIX MONTHS ENDED 30.09.2024 (Rs.in Lakhs)

PARTICULARS	Quarter Ended	Quarter Ended	Quarter Ended	Half Year Ended	Half Year Ended	Year Ended
	30-09-2024 Unaudited	30-06-2024 Unaudited	30-09-2023 Unaudited	30-09-2024 Unaudited	30-09-2023 Unaudited	31-03-2024 Audited
1 Total income	5.90	2.80	0.04	8.70	0.04	-
2 Profit / (Loss) from before tax	3.14	-7.08	-6.40	-3.93	-9.87	-15.64
3 Net Profit / (Loss) after Tax	3.14	-7.08	-6.40	-3.93	-9.87	-15.64
4 Total Comprehensive Income	3.14	-7.08	-6.40	-3.93	-9.87	-15.64
5 Paid-up equity share capital (Face Value of Rs. 10/- per share)	355.00	355.00	355.00	355.00	355.00	355.00
6 Earnings Per Equity Share of (face value of Rs.10/- each) a) Basic & Diluted (In Rs.)	0.09	-0.20	-0.18	-0.11	-0.28	-0.44

NOTE
1 The above results were reviewed by the Audit Committee of Directors and taken on record by the Board of Directors at their meeting held on 14.11.2024
2 These results have been prepared in accordance with the recognition and measurement principles laid down in the Ind AS-34 "Interim Financial Reporting" prescribed under Section 133 of Companies Act, 2013 read with the relevant rules issued thereunder and other accounting pronouncements generally accepted in India.
3 The Company is engaged in "IT and Software Development Services" operating hence there are no separate reportable segments as per Ind AS-108 "Operating Segments". For Fourth Generation Information Systems Limited

Place: Hyderabad Date: 14-11-2024
Somasekhar Reddy Nallapareddy Chittoor Managing Director Din (22441810)

Bank of Baroda
Abridged Vehicle E - Auction Notice
In view of the default committed by the Borrowers mentioned below, Bank has repossessed/seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under the Specialized Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS" & "AS IS WHAT IS BASIS".

Name & address of the Borrower / Loan A/c No.	Amount Due	Description of the Vehicle	Reserve Price Rs.	EMD Amt Rs.
M/s AHR Transport, Kranthinar, Jeevakona, Tirupati Represented by its proprietor Mr Madithedu Mahendra, S/o Madithedu Sahadeva, H.No.10/17B, Mahabobnagar Street, Kothapalli, Rayachoti-516269 Mr A.Balaji, D.No.20 2 686A, Maruthi Nagar, Gauranguta-517501 (Gaurangut)	Rs. 7,05,019.17 + interest w.e.f. 10.11.2024 + other expenses etc. till date. (Less Recovery if any)	Brand/Type: Ashok Leyland Bada Dost 14TND0 Make: 09/2022 Reg no: AP 39 UK 3511 Chassis No: MB1AB42E9NR0B3038 Engine No: DNH52692P Description: Goods Carriage Colour: Stable Grey	Rs. 6,50,000/- (Six Lakh Fifty Thousand Only) +Applicable GST)	Rs. 65,000/- (Sixty Five Thousand Only)

Bank Account Details for EMD Deposit: Bank: Bank of Baroda, Branch: Puttur A/c Name & No. NEW INTERMEDIARY ACCOUNT, A/c No. 81170015181219, IFSC CODE BARBOVPUTR
Vehicle Auction through Online mode: <https://bob.auctiontiger.net>
E-Auction Date & Time: 18-12-2024, Wednesday, 11.00 AM to 2.00 PM, Last Date of Submission of BID: 16-12-2024, Monday, before 4.00 PM.
The intending Purchasers / Bidders may inspect the Vehicle on 05.12.2024 & 06-12-2024 during the time 10.30 A.M. to 4.00 p.m (At Parking Yard, Balaji Parking Yard, Swarna Builders Road, Botlu Garden, 150 Feet By-Pass Road, Tirupati-524126). For Online Auction Process Please Contact Branch Manager Ph No: 9154 285 327. Detailed Auction Notice & Tender Form is uploaded in Banks website: <https://bob.auctiontiger.net> & also available in Branch
Date: 12-11-2024, Place: Puttur Sd/- Authorised Officer, Bank of Baroda

BHUDEVI INFRA PROJECTS LIMITED
CIN:L45100TS1992PLC175723
Registered Office: Regd. Off. 1-8-303/48/13/202, 302, 3rd Floor, Arya One, Sindh Colony S.P. Road, Secunderabad, Hyderabad, Telangana - 500003

STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2024 (RS. IN LAKHS)

Sr. No.	PARTICULARS	Quarter ending 30-09-2024 Un-Audited	Quarter ending 30-09-2023 Un-Audited	Half Year ending 30-09-2024 Un-Audited	Year ending 31-03-2024 Audited
1	Total income	0.06	0.07	0.06	368.43
2	Net Profit (before Tax, Exceptional and/or Extraordinary items)	(22.62)	(121.19)	(43.77)	121.69
3	Net Profit after tax (after Exceptional and/or Extraordinary items)	(22.62)	(121.19)	(43.77)	121.69
4	Net Profit after tax (after Exceptional and/or Extraordinary items)	(22.61)	(121.19)	(43.76)	91.25
5	Total Comprehensive Income [Comprising Profit after tax and Other Comprehensive Income (after tax)]	(22.61)	(121.19)	(43.76)	91.25
6	Paid up Equity Share Capital (Rs.10/- Per Equity Share)	458.92	458.92	458.92	458.92
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year ended)	-	-	-	436.98
8	Earnings Per Share (of Rs.10/- each) (Not Annualised): a) Basic b) Diluted	(0.46) (0.46)	4.16 4.16	(0.26) (0.26)	1.99 1.99

NOTE:
1. The above statement of Un-Audited Financial Results of the company for the Quarter Ended September 30, 2024 has been reviewed by the Audit Committee, and, thereafter approved by Board of directors at its meeting held on 14th November, 2024.
2. The above statement of financial Results are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2016.
3. The Company is operating in single segment. Hence, segmental reporting as per IND AS-108 is not applicable.
4. The Ind-AS financial results are reviewed by the statutory auditors of the company as per Regulation 33 SEBI (Listing obligations and disclosure) Regulations, 2015.
5. The Figures of the previous years/periods have been re-grouped whenever necessary, for the purpose of Comparison.
By and on behalf of the Board of Directors of Bhudevi Infra Projects Limited (Formerly known as AARV Infratel Limited)

Place: Hyderabad Date: 14-11-2024
Sd/-
Bhaskar Reddy Managing Director DIN:09463033

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RAINE INDUSTRIES AND ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of corporate debtor	Raine Industries and Engineering Private Limited
2 Date of incorporation of corporate debtor	11/03/2013
3 Authority under which corporate debtor is incorporated / registered	ROC-HYDERABAD
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100TG2013PTC086240
5 Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Sy No. 156, Chinnaravulpally (V), Bibi Nagar(M), Yadadi Bhanagiri(D), Nalgonda, Bhanagiri, Telangana, India, 508124
6 Insolvency commencement date in respect of Corporate Debtor	06/11/2024 (NCLT Order copy received on 13/11/2024)
7 Estimated date of closure of Insolvency Resolution Process	12/05/2025 (based on the NCLT order copy received on 13/11/2024)
8 Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ramesh Atluri IBBI/IPA-002IP-N1032/2020-2021/13455
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	Plot No.165, Door No.4-12-208/7, BDL Colony, Vanasthalipuram, Bhayalatha, Hyderabad, Telangana - 500070 Email: atluriacs@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.165, Door No.4-12-208/7, BDL Colony, Vanasthalipuram, Bhayalatha, Hyderabad, Telangana - 500070 Email: atluriacs@gmail.com
11 Last date for submission of claims	27/11/2024 (based on the NCLT order copy received on 13/11/2024)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RAINE INDUSTRIES AND ENGINEERING PRIVATE LIMITED on 06/11/2024. NCLT order copy received on 13/11/2024. The creditors of RAINE INDUSTRIES AND ENGINEERING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27/11/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.

(Ramesh Atluri)
Interim Resolution Professional
Raine Industries and Engineering Private Limited

Date: 13-11-2024
Place: Hyderabad

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

Demand Notice Under Section 13(2) of Securitisation Act of 2002

Whereas, Vastu Housing Finance Corporation Ltd through its head office Mumbai, Notice issued to the following borrowers / guarantors / mortgagors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the VFCL and said facilities have turned to be Non Performing Assets. The notices were issued to them under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses however the same have returned un-served and as such they are hereby informed by way of public notice about the same.

Name of Borrower, Co-borrower and Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
Ravindra Babu Yarramsetty (Applicant), Yarramsetty Saijaja (Co Borrower), Sreeram Granites (Guarantor) LP000000075834	8-Oct-24/ Rs.9094794/- as on 8-Oct-24 with further interest and charges thereon	All That the House bearing no 2-3-920 on Plot no 9 in survey no 93 situated at Nagole Village Uppal Mandal Under GHMC L.B.Nagar Circle Medchal -Malkajgiri District Telangana admeasuring 167 sq yds. North-Plot no 8, South -30'Wide road, East- Plot no 9 Part, West-30'Wide road.

The steps are being taken for substituted service of notice. The above borrowers, co- borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/ mortgagors that the said mortgaged property should not be sold/leased/transferred.

Date: 12.11.2024
Place: Telangana
Authorized Officer,
VASTU HOUSING FINANCE CORPORATION LTD

Equitas Small Finance Bank Ltd
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers have failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. "The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

SR NO	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Possession taken date
1	Branch: Kukatpally LAN No: SEKPALY0432971 Borrowers: 1. MR.P.KRISHNA PRADEEP 2. MRS.PERABOINA SARASWATHI	Plot bearing No. 672 (Residential Zone) in Survey Nos. 466, 469, 542, 688 to 693,699 & 719, covered an area of Sq. Yards : 300 equivalent to Sq. Meters: 250.8 , situated at Bhongir Village ,Rev Mandal Bhongir Dist. Nalgonda, bounded as follows: East : P. No. 671, North: P.No.653South : 30' Road.Measurement :300 Sq. Yards in Survey Nos. 466, 469, 542, 688 to 693,699 & 719 Situated at within the Sub-Registration District of Bhongiri and Registration District of Yadadri Bhuvanagiri.	27-01-2024 & 1057889	13-11-2024

Date - 16-11-2024, Place - Bhuvanagiri Authorized officer, Equitas Small Finance Bank Ltd

INGEGRATED THERMOPLASTICS LTD
CIN: L25209TG1994PLC016939
Sy. No. 375, Manoharavad (V), Toopran (M), Medak Dist. Telangana-502334

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2024 (Rs. in Lakhs)

Particulars	Quarter Ended		Year to date figures for		Year ended
	30-09-2024 (Unaudited)	30-06-2024 (Unaudited)	30-09-2023 (Unaudited)	30-09-2024 (Unaudited)	
Revenue from Operations	175.79	108.82	102.87	284.60	363.50
Other Income	0.30	0.30	0.30	0.60	4.80
Net Profit/(Loss) for the period (before Tax, Exceptional and/or extraordinary items)	-201.23	-131.45	-230.11	-332.69	-375.88
Net Profit / (Loss) for the period after tax (after Exceptional and/or extraordinary items)	-216.16	-131.45	-244.99	-347.61	-1003.41
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	-	-	-	-
Equity Share Capital	628.89	628.89	628.89	628.89	628.89
Earnings Per Share (of Rs.10/- each)					
1. Basic	-3.44	-2.09	-3.09	-5.53	-6.22
2. Diluted	-3.44	-2.09	-3.09	-5.53	-6.22

Notes:
1. The Above financial Result of a Quarterly Financial Result filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and SEBI Circular No. CIR/CFD/FAC/2016 dated July 5, 2016. The Full format of the financial Result for the quarter ended 30th June 2024 and Explanatory Notes are available on the stock exchange website at www.bseindia.com and on the company's website at www.integratedthermo.com

Place: Mumbai Date: 14th November, 2024
Tel: +91 9848019282
Email id: ithyid1@yahoo.com
Website: www.integratedthermo.com

For Integrated Thermoplastics Limited
Sd/-
Vyadana Venkata Rao
Chief Financial Officer

HFS Hiranandani Financial Services
HIRANANDANI FINANCIAL SERVICES PRIVATE LIMITED
Regd. Office: 514, Dalamal Towers, 211 Free Press Journal Park, Narman Point, Mumbai-400021.
Corporate Office: 9th Floor, Signal Towers, Hiranandani Business Park, Technology Street, Powai, Mumbai - 400076.
Email: wecare@hfs.in • Website: www.hfs.in • Tel. No.: 022-25763623 • CIN No.: U65999MH2017PT291060

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Hiranandani Financial Services Pvt. Ltd. (hereinafter referred to as "HFS") under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below.

Loan Account No. & Name of the Borrower / Co-Borrowers / Address	Dt. of Demand Notice Issued: 13(2) & Total O/s	Description of Secured Assets / Mortgage Property
LAN : 4375066101007155 & 4375066101021394. Customer ID : 25025 1. Amarendra Reddy Hiranandani And General Store (Borrower) 2. Amarendra Reddy Ganapuram (Co-Borrower) 3. Ganapuram Shiba (Co-Borrower) Add. For Sr. 1 to 3 : H. No.2-38, Sri Ram Nagar, K V Rangareddy, Telangana, (India) - 501504.	Dated: 14.11.2024 For LAN : 4375066101007155 & 4375066101021394 Rs. 20,00,133/- (Rupees Twenty Lakh One Hundred and Thirty Three Only) as on 07.11.2024 & NPA DATE: 02.11.2024	All that part and parcel of residential independent house No.10-13(new) old No.10-12(1)(old) part of 1771013456) admeasuring 76.8 sq.yards or equivalent to 64.20 sq.meters, having plinth area 532 sq.ft. R.C.C. Roof, situated at Mamidipally Village, Balapur Revenue Mandal, (Previously Saroornagar Revenue Mandal), under Badangpet Municipal Corporation, (Previously Badangpet Nagarpanchayat), Ranga Reddy District, Registration Sub-District, Champampet, bounded by: North : House Of P. Krishna, South : 7'-0" Street, East : 10' Wide Road, West : Road 3' Wide. Together with anything attached to the earth or permanently fastened to anything attached to the earth with all present and future structures thereon.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, charges, cost and expenses till the date of realization of payment. The borrower(s) may note that HFS is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, HFS shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. HFS is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the Demand Notice. Subsequent to the Sale of the secured asset(s), HFS also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the HFS. This remedy is in addition and independent of all the other remedies available to HFS under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without the prior written consent of HFS and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer,
Hiranandani Financial Services Private Limited

Place: Rangareddy, Telangana Date : 16.11.2024

VELJAN VELJAN DENISON LIMITED
CIN: L29119TG1973PLC001670
Regd. Office: Plot No. 44, 4th Floor, HCL Towers, Begumpet, Hyderabad - 500 016
Phone: +91-40-2776 4546 Fax: +91-40-2776 5253 Web: www.veljan.in E-mail: info@veljan.in

EXTRACTS OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2024 (Rs. In Lakhs except EPS)

Particulars	Quarter ended		Half Year ended		Year ended
	30.09.2024 (Un-audited)	30.06.2024 (Un-audited)	30.09.2023 (Un-audited)	30.09.2023 (Un-audited)	
Total Income from Operations	3733.55	3690.07	3389.40	7423.62	6931.11
Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	823.13	754.69	632.99	1577.82	1431.03
Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	823.13	754.69	632.99	1577.82	1431.03
Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	604.91	508.73	469.34	1113.64	1062.40
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	604.91	508.73	469.34	1113.64	1062.40
Equity Share Capital	450.00	450.00	450.00	450.00	450.00
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	29488.06
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) (in Rs.)					
1. Basic:	13.44	11.31	10.43	24.75	23.61
2. Diluted:	13.44	11.31	10.43	24.75	23.61

Key numbers of Unaudited Standalone Financial results of the Company: (Rs. In Lakhs)

Particulars	Quarter ended		Half year ended		Year ended
	30.09.2024	30.06.2024	30.09.2023	30.09.2023	
Total Income from Operations	3395.54	3366.65	3104.51	6762.19	5931.12
Profit before Tax	749.80	675.79	584.24	1425.58	1283.21
Profit after Tax	556.09	500.71	432.21	1056.79	950.25

NOTE: The above is an extract of the detailed format of Unaudited Financial Results (Standalone & Consolidated) for the Quarter and Half year ended September 30, 2024 filed with BSE Limited under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the BSE Stock Exchange website viz. www.bseindia.com and also on the Company's website viz. www.veljan.in

For and on behalf of the Board of Directors
Sd/-
U. SRI KRISHNA
Executive Director & CEO
DIN: 08880274

Place: Hyderabad Date: 14.11.2024

NEUEON TOWERS LIMITED
Corp & Admin. Office: #24, Nagarjuna Hills, Punjagutta, Hyderabad, Telangana - 500082
CIN: L40109TG2006PLC049743

Extract of Standalone Unaudited Financial Results for the Quarter & Half year ended 30th September, 2024 Rupees in Lakhs

S. No	Particulars	Quarter ended		Half year ended		Year Ended
		30-Sep-24 (Un Audited)	30-Jun-24 (Un Audited)	30-Sep-23 (Un Audited)	30-Sep-24 (Un Audited)	
1.	Total income from operations	1.12	3.52	37.12	4.63	152.72
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(2,396.34)	(2,372.63)	(2,348.57)	(4,768.98)	(4,671.29)
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(2,396.34)	(2,372.63)	(2,348.57)	(4,768.98)	(4,671.29)
4.	Net Profit / (Loss) for the period after Tax	(2,396.34)	(2,372.63)	(2,348.57)	(4,768.98)	(4,671.29)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(2,396.34)	(2,372.63)	(2,348.57)	(4,768.98)	(4,671.29)
6.	Paid up Equity Share Capital (Face value Rs. 10 per share)	5,654.45	5,654.45	5,654.45	5,654.45	5,654.45
7.	Reserves (excluding Revaluation Reserves) as shown in the balance sheet of previous year.	-	-	-	-	(153,366.00)
8.	Earnings Per Share (of Rs.10/- each)		</			

